refusal of Government to place orders for the products;

- (b) if so, the reasons for reducing/ denying the order for products; and
- (c) whether Government will place orders to the Hindustan Latex?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMI-LY WELFARE (SHRI SALEEM IQ-BAL SHERVANI): (a) No. Sir. Orders are placed on M/s Hindustan Latex Ltd. in terms of the policy of purchase perference.

- (b) Question does not arise, in view of reply to (a) above.
- (c) Orders will be placed in terms of policy of purchase Preference.

## Setting up of a bench of Karnataka High Court at Guibarga

3577. SHRI GUNDAPPA KORWAR: Will the Minister of LAW AND JUS-TICE be pleased to state:

- (a) whether Government are aware that Government of Karnataka had taken a decision in 1992 for setting up of bench of Karnataka High Court at Gulbarga; and
- (b) whether Government have taken any decision for setting up of bench at Gulbarga and if not, by when a decision is proposed to be taken and implemented?

THE MINISTER OF STATE OF THE **DEPARTMENT OF LEGAL AFFAIRS.** LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) The Government of Karnataka had sent a proposal for the establishment of a bench of the Karnataka High Court at Hubli-Dharwad. In his letter dated 25.7.95, the then Chief Minister of Karnataka stated that on 28.5.92, the State Government had decided to recommend for the establishment of another bench of the High Court at Gulbarga. However, no such proposal has been received from the State Government in consultation

with the High Court. As such, it is not possible for the Central Government to consider the question of establishment of a High Court bench at Gulbarga.

## उच्चतम न्यायालय और उच्च न्यायालयों में कार्यस्त न्यासाधीप्रा

3578, भी मुलचन्द्र मीणाः क्या विधि और न्याय मंत्री जुलाई, 1996 को राज्य साथ। में अतारांकित प्रश 1597 के दिए गए उत्तर को देखेंगे और यह बताने की कपा करेंगे कि:

- (क) उन्ततम न्यायालय तथा उन्त न्यायालयों में कार्यरत न्यायाधीशों की कृत्त संख्या कितनी हैं: और
- (ख) अनुसचित जातियों तथा अनुसचित जनजातियाँ से संबंधित न्यायाधीशों की संख्या कितनी है?

विधि कार्य, विधायी विभाग और न्याय विभाग के राज्यमंत्री (भी रमाकान्त की खलप): (क) और (ख) 1.9.1996 को, भारत के उच्चतम न्यायालय में 25 न्यायाधीमा थे और देश के विभिन्न उच्च न्यायालयों में 503 न्यायाधीश अपर न्यायाधीश थे।

उच्चतम न्यायालः और उच्च न्यायालयों में व्यक्तियों की जाति और वर्ग के आधार पर निय्वित के विषय में आरक्षण व होने के जरण्य, जाति या वर्ग, आदि के संबंध में पथक रूप में कोई जानकारी नहीं रखी जाती

## बाहनों संबंधी बीमा दावे

3579. श्री कनकासिंड मोहन सिंह मंगरोलाः श्री नागप्रणिः

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) बीमा कंपनियों को वाहनों के संबंध में किये उदने वाले और पार्थों के पापलों का निपरान करने में कितना समय लगता है:
- (ख) फिछले तीन वर्षों के दौरान पेश किये गये ऐसे टावों की संख्या कितनी है तथा तत्संबंधी कंपनी-वार न्योरा क्या है:
- (ग) पिछले तीन क्वों के दौरान क्व-बार लंकित पढ़े मामलों की कंपनी-वार संख्या कितनी-कितनी है: